lost as a result of this arrangement? Will he give us some idea of that?

MR. CHAIRMAN: What is the loss *so* far due to the elements and to human mischief?

SHRI SATISH CHANDRA: If the hon. Member puts in another question about thefts, I could answer. I have no information at the moment.

FOREIGNERS EMPLOYED IN DEFENCE SER-VIC3S AND NON-TECHNICAL POSTS

*371. SHRI S. MAHANTY: Will the -Minister for HOME AFFAIRS be pleased to state the number of foreigners employed in (i) Defence Services; and (ii) non-technical posts in other civil services?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : The number as on 30th November 1953 was as follows: —

(i) under the Ministry of Defence —9 J

i (ii) non-technical posts in other Civil-Services (including Class IV and other low grade posts in Indian Mission'abroad).—1,318.

SHRI S. MAHANTY: My question relates to the non-nationals employed under the Government here in India.

SHRI B. N. DATAR: It relates to all services in the Government of : India.

SHRI B. C. GHOSE: May I know "how many of the latter category are there in India?

SHRI B. N. DATAR: That break-up I have not got.

SHRI S. MAHANTY: Of the 91 persons, non-nationals in employment under the Ministry of Defence, may I know how many are non-technical persons?

SHRI B. N. DATAR: So far as the break-up of the number 91 *is* eoncern-ed, I have not got the information, but I have got the break-up in refer-

ence to the number 1,318. I am prepared to give it if the hon. Member wants it.

to Questions

SHRI S. MAHANTY: Yes. I would like to have it.

SHRI B. N. DATAR: So far as the 1,318 are concerned,

Class I		12
Class II		9
Class III		738
Class IV		559

3HRI S. MAHANTY: May I know what steps are being taken for the replacement of non-nationals by Indian nationals?

SHRI B. N. DATAR: It is not a question of replacement. Most of these persons are taken in foreign Missions because it is economical to do so. Secondly, they are taken on a temporary basis. Whenever permanent posts are to be filled, the concurrence of the Home Ministry has to be obtained, and the Home Ministry goes into the question as to whether the appointment of a foreigner is necessary or whether a*n' Indian could be appointed.

SHRI S. MAHANTY: Now, this question remains to be asked. In the past there have been many cases when persons appointed on a temporary basis had been granted further extensions to the jeopardy of Indian nationals. So, I want to know what procedure the Home Ministry follows while granting these extensions.

SHRI B. N. DATAR: I may first point out to the hon. Member that there is no jeopardy for Indian nationals. Most of these persons are appointed in respect of lower grades. It has been found economical to appoint persons from those respective countries instead of sending these lower grad'e servants from India to these Missions.

SHRI S. MAHANTY: I am talking of Classes II and III and not Class IV.

SHRI B. N. DATAR: Whenever appointments have to be made, every

appointment has to be referred to the Home Ministry and the Home Ministry considers whether such an appointment is necessary and whether any suitable Indian is not available. Only when a suitable Indian is not available is such an appointment concurred in.

SHRI S. MAHANTY: May I know In how many cases further extensions have been granted and what steps the Government of India took in those cases to ascertain whether suitable Indians were available or not?

SHRI B. N. DATAR: I may point out to the hon. Member that I have not got the figures in respect of extensions, but as a general rule whenever any foreigner is appointed, the Home Ministry is consulted.

SHRI B. GUPTA: We are interested in the 91 gentlemen. May I know how many of these 91 gentlemen are British, and how many are British nationals among the 1,318?

SHRI B. N. DATAR: I cannot give the break-up so far as the 91 are concerned, but if the hon. Member desires, I can give the general breakup in respect of the 1,318.

SHRI B. GUPTA: We are interested in those 91.

SHRI B. N. DATAR: So far as the 1,318 are concerned, the break-up is as under:

British	 651
Pakistanis	 138

Others just below 100; in some cases it is only one or two.

SHRI GOVINDA REDDY: May I know whether these people are appointed on a contract basis?

SHRI B. N. DATAR: I should like to have notice.

SHRI GOVINDA REDDY: So far as the persons appointed on a contract basis are concerned, is it on the basis that they are not going to be reemployed when the contracts expire?

SHRI B. N. DATAR: That is the general policy except where the further extension of their services is necessary in the interests of India?

SHRI B. GUPTA: Are we correct in assuming that the overwhelming-majority of these 91 are British?

SHRI B. N. DATAR: I cannot answer that question, because I have got only the general break-up.

SHRI B. GUPTA: May I know the total amount spent every year on these 91 gentlemen?

SHRI B. N. DATAR: The number is so small and so the amount spent on them is not likely to be very much.

SHRI B. GUPTA: Will you kindly tell us what this is?

SHRI B. N. DATAR: I want notice.

INDIA'S REPRESENTATION AT THE GENER AI. Assembly of the World Veterans' Federation

*372. SHRI S. N. DWIVEDY: Will the Minister for DEFENCE be pleased to state:

(a) whether India was represented at the last General Assembly of World Veterans' Federation at Vienna; and

(b) if so, who were the members of the delegation?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

(b) The Secretary, Indian Soldiers', Sailors' and Airmen's Board, was deputed by the Ministry of Defence to represent that Board at the Assembly. There were two other delegates but they represented non-official organisations and their selection was not the concern of the Government.

SHRI S. N. DWIVEDY: May I know-what is the function of this Federation and which are the participating;, countries in its General Assembly?